GOVERNMENT OF INDIA MINISTRY OF URBAN DEVELOPMENT

LOK SABHA

UNSTARRED QUESTION No. 4039

TO BE ANSWERED ON AUGUST 10, 2016

REGULARISATION OF TEMPORARY CINEMAS

No. 4039 SHRI OM PRAKASH YADAV:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government had issued a gazette notification to modify the Master Plan of Delhi -2021 notifying its policy for regularisation of temporary cinemas in Delhi and if so, the details thereof;
- (b) whether Delhi Development Authority (DDA) has implemented the policy for regularisation of temporary cinemas in Delhi;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) whether Board of Inquiry and Hearing of DDA had itself recommended the making of said policy;
- (e) if so, whether the same board has now recommended that its recommendations be not implemented; and
- (f) if so, the reasons for two different recommendations by the same board of inquiry and hearing?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (RAO INDERJIT SINGH)

(a): The policy to allow existing temporary cinemas to continue on permanent basis has been notified in the Master Plan for Delhi-2021 vide notification S.O. 1487(E) dated 07.06.2013. The details of the policy are available at

http://moud.gov.in/sites/upload_files/moud/files/temporary%20cinemas.pdf.

(b) & (c): In order to implement the policy, DDA has processed the change of land use of 4 cases of existing temporary cinemas under Section 11-A of the Delhi Development Act, 1957.

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(d) to (f): DDA has informed that the Board of Inquiry and Hearing, set up in DDA, recommended policy modification in the Master Plan for Delhi-2021 (MPD-2021) in its meeting held on 22.02.2013, and recommended processing of change of land use in individual cases as per MPD-2021 modifications in its meeting held on 18.07.2014. Thus, the two meetings of the Board of Inquiry and Hearing dealt with two different subjects and hence, had two different recommendations.
